

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.102**  
**New IA/2001/ND/2024 in IB/107/ND/2024**

**IN THE MATTER OF:**

Vision One India Consulting Services Private Limited	...	Applicant
Versus		
Ashok Tiwari	...	Respondent

**under Section 95(1) of(IBC)**

**Order delivered on 26.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	:	Mr. Mohak Sharma Adv. for Resolution Professional
For the Respondent	:	

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2001/ND/2024:-**

This application has been filed to take on record the report of RP. Issue to the Applicant as well as Respondent. Ld. Counsel for the Resolution Professional is directed to serve a copy of the report to the Applicant as well as Respondent. Let steps be taken within three days and file proof of service. The Respondent is directed to file reply within one week from the date of receipt of the report. List the matter on **16.06.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**